Annexure-9

Name of the corporate debtor: NCR Rail Infrastructure Limited (formerly known as Arshiya Rail Infrastructure Limited); Date of commencement of CIRP: 07th March, 2024; List of creditors as on: 20th May 2025

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

		Name of creditor	Details of claim received		Details of claim admitted					- Amount of	Amount of any mutual	Amount of	Amount of claim	
SI.	. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	contingent claim	dues, that may be set- off	claim not admitted	under verification	Remarks, if any
	1	Arshiya Northern FTWZ Limited	17-Apr-25	2,425,000.00	2,425,000.00	Amount transferred to NCR Rail during CIRP period	-	No	Yes	1	1	1	ı	Decree Holder
To	otal			2,425,000.00	2,425,000.00		=	=		-	-	-	-	-

Notes:

1) Claim filed by Arshiya Northern FTWZ Limited (Other Creditor - Decree Holder):

The Hon'ble National Company Law Tribunal, Mumbai bench in the IA 1883 of 2023 passed an order dated 18.12.2023 directing NCR Rail Infrastructure Limited ("NCR Rail") to repay INR 24,25,000/- back to Arshiya Northern FTWZ Limited ("ANFL"), since an amount of INR 24,25,000/- was paid by the suspended Directors of Arshiya Northern FTWZ Limited ("ANFL") to NCR Rail Infrastructure Limited during the moratorium imposed by Hon'ble NCLT in ANFL due to the ongoing CIRP.

As this order was passed before the initiation of CIRP of NCR Rail, so by virtue of this order, ANFL becomes a creditor (Other than financial creditors and operational Creditors) as per the provisions of IBC and CIRP Regulations thereof.

Initially, ANFL submitted their claim as Financial creditor, however, later they updated and resubmitted their claim in Form F in the catagory of Other Creditor.

2) Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.